

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:1924
ANSWERED ON:04.08.2003
SETTING UP OF WELFARE BOARDS UNDER BCWWC ACT, 1996
SRINIVASULU KALAVA

Will the Minister of LABOUR be pleased to state:

- (a) whether the Building and other Construction Workers Welfare Cess Act (1996) was promulgated for the benefit of workers in this sector;
- (b) if so, the steps taken to implement the schemes like accident assistance, pension, premium for group Insurance etc.;
- (c) whether very few States have set up welfare boards provided under the Act; and
- (d) if so, the details thereof and the steps taken by the Government in setting up of the welfare boards?

Answer

MINISTER OF STATE FOR LABOUR AND PARLIAMENTARY AFFAIRS (SHRI SANTOSH GANGWAR)

(a) & (b): Yes Sir, with a view to regulate the Employment and Conditions of Service of Building and Other Construction Workers as also their safety, health and welfare measures, the Government have enacted the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and the Building and Other Construction Workers Welfare Cess Act, 1996. Section 18 of the Building and Other Construction Workers (RECS) Act, 1996 provides that every State Government shall constitute a Building and Other Construction Worker's Welfare Board in order to provide relief to the building workers in case of accident, payment of pension, premium for group insurance etc.

(c) & (d): Welfare Boards under the Act have so far been constituted in the State of Assam, Kerala, Madhya Praadesh, Punjab, Delhi, Tamil Nadu and Pondicherry. Implementation of these acts are being monitored regularly and the States/UTs. Have been advised to speed up the process of implementation.